they constitute around fifty per cent of the FDI. All of us are well aware of the fact that these two countries are not interested in developed countries. But fifty per cent of the FDI is coming from Mauritius and Singapore. And the most important thing is that the NRI component is only 3.1 per cent. Actually, Indian money goes to Mauritius and some companies are started there without functioning. They are utilising the Double Taxation Avoidance Agreement. My query is whether the Government is ready to revisit the Double Taxation Avoidance Agreement with Mauritius and give a proper programme to attract more NRI investment.

SHRIMATI NIRMALA SITHARAMAN: Sir, the hon. Member is absolutely right. The data, which are provided in the answer, also very clearly show that thirty six per cent of the investment comes from Mauritius and about twelve per cent comes from Singapore. Also, on the issue of such investments, which are coming here, I have very clearly explained that it will be critically appraised by the FIPB. Even those which are coming through the automatic route are being looked into by the Reserved Bank of India.

But as regards the Double Taxation Avoidance Agreement and whether it is later on talking about GAAR, the Government has very clearly said that we are working on those issues and as and when a decision is taken on GAAR, we will certainly explain it to the House. The Finance Minister made a very clear statement when he was responding to the debate on Finance Bill which took place just a week ago. We will certainly be working on it and we will come back to you on specific details as regards the DTAA and GAAR.

Insurgent groups preaching violence in tribal areas

*504.SHRI TARUN VIJAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of insurgent groups, preaching violence, active in the tribal areas of the country;

(b) whether Government has any view on the reasons of prevailing discontent and spread of violent ideologies in tribal areas; and

(c) the special schemes of Government to have the young tribal population to join national mainstream of progress and defeat divisive violent forces?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) A number of insurgent groups are active in the tribal areas of the country.

Ethnicity, tribal rivalries, inter-community tensions, perception of neglect, feeling of exploitation and alienation are amongst the factors responsible for discontent.

The Central Government is taking all possible steps to address the genuine demands of various ethnic groups for development and for autonomy in managing their affairs. For the North Eastern Region of the country, the Ministry of Home Affairs is implementing a Scheme for 'Surrender-cum-Rehabilitation' of militants of North Eastern Region to wean away the misguided youth and hard-core militants who have strayed into the fold of militancy and later find themselves trapped in that net. The Scheme also seeks to ensure that the militants, who have surrendered, do not find it attractive to join militancy again. Pursuant to this policy of the Government, a number of insurgent/militant outfits have surrendered along with their weapons and joined the mainstream of national life. Under this scheme, one time grant/money, monthly stipend, incentive for weapons etc. are given to the surrenderees. The surrenderees are initially lodged in Rehabilitation camps where vocational/trade training is imparted to them for self employment as well as employment in the organized Sector.

The Central Government closely monitors the LWE situation and supplements the efforts of the State Governments over a wide range of issues, both on the security and development fronts. The Central Government has a four pronged strategy to tackle LWE menace- Security Related Measures; Development Related Measures; Ensuring Rights & Entitlements of local communities and public perception Management, wherein it supplements the efforts of the State Governments. The Ministry of Home Affairs is also implementing the Scheme for 'Surrender-cum-Rehabilitation' of extremists of the LWE affected States to wean away the misguided youth.

The Government has also enacted the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 to recognize and vest the forest rights and occupation in forest land in forest dwelling scheduled tribes and other traditional forest dwellers, who have been residing in such forests for generations, but whose rights could not be recorded. The Ministry of Tribal Affairs have issued comprehensive guidelines to the State/UT Governments for expeditious recognition of forest rights. The Ministry of Environment and Forests has also written to the Chief Ministers of all States to treat bamboo as a minor forest produce and respect the rights accrued to communities as per the aforesaid act.

MR. CHAIRMAN: The hon. Member is not present. Let the answer be given. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Please sit down.

SHRI JESUDASU SEELAM: Sir, I am happy that the hon. Minister has recognised the feeling of exploitation, alienation and neglect as major reasons for spread of extremism in the tribal areas. Would the Minister be kind enough to elicit what are the various

measures that the Ministry of Home Affairs is initiating to improve their socio-economic conditions? Apart from what has been done, what are the new measures the Government of India is initiating to improve education, health and employment potential among the tribals? This extreme behaviour should not be viewed as a simple law and order problem. It should be viewed as a developmental issue. Would the Minister be kind enough to elucidate?

SHRI KIREN RIJIJU: Sir, the hon. Member has already mentioned that we are dealing with the issue related to discontentment in the tribal areas of the country. It is not that we are giving importance only to security measures, but beyond security steps, we are also taking lots of developmental measures and ensuring right entitlement to the local communities, and public perception management is also very important. In this regard, I would like to mention that the law, which was passed in 2006, the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forests Rights) Act, 2006, has done a great deal in understanding and helping the tribals living across the country. Now, it is very disheartening to see that there are total 122 insurgent groups in the North-East alone, and there are 24 groups operating in the Left-Wing affected areas of the country. So, our effort is to deal with that and reach them so that they have an understanding of our scheme which is known as 'Surrender and Rehabilitation'. For those who are in these kinds of unwanted antisocial activities, we are making all efforts to bring them back into the mainstream so that we can really address the problems being faced by the tribals of this country.

श्री रामदास अठावले : सभापति महोदय, मेरा प्रश्न इतना ही है, इस विषय पर सरकार की तरफ से हर बार यही रिप्लाई दिया जाता है कि हम जनजातीय क्षेत्रों में डेवलपमेंट कर रहे हैं, पैसा दे रहे हैं, लेकिन फिर भी वहां की स्थिति बहुत खराब है, वहां कुपोषण बढ़ रहा है और वहां शिक्षा भी नहीं है। ऐसे क्षेत्रों में Naxalite movement भी बढ़ रहा है, जिससे हर साल वहा हजारों लोग मर रहे हैं। सरकार से मेरा इतना ही निवेदन है, उस सरकार ने तो आदिवासियों के डेवलपमेंट पर ध्यान नहीं दिया है, लेकिन अब आपको मौका मिला है, तो अब इन पांच सालों में ...(**व्यवधान**)...

श्री सभापति : आप सवाल पूछिए।

श्री रामदास अठावले : सर., मेरा प्रश्न इतना ही है कि सरकार की तरफ से हर बार ऐसा उत्तर आता है, फिर भी आदिवासी क्षेत्रों में नक्सलाइट मूवमेंट बढ़ रहा है और डेवलपमेंट भी नहीं हो रहा है।

मंत्री महोदय से मेरा निवेदन है कि इन पांच सालों में ऐसे क्षेत्रों का पूरा विकास करके नक्सलाइट मूवमेंट को हम खत्म कर करें, क्या आप इस तरह का कोई काम करने वाले हैं? उन्होंने तो ऐसा नहीं किया, क्या आप ऐसा कोई काम करने वाले हैं या नहीं?

श्री किरन रिजिजु : सर, जैसा मैंने पहले भी कहा है, सरकार को इस बात की पूरी जानकारी है कि जितने भी कार्यक्रम आदिवासी क्षेत्रों में किए गए हैं, उनमें अभी तक पूरी तरह से

सफलता नहीं मिली है। हम लोग इस बात को मानते हैं, इसीलिए ऐसे एरियाज़ के लिए जो left-Wing extremism से प्रभावित हैं, जहां Maoism का प्रभाव ज्यादा है, सरकार की तरफ से each district, 30 करोड़ रुपये additional Central assistance दी जाती है। यह assistance वहां के कलैक्टर और जितने भी सम्बन्धित अधिकारी हैं, जैसे डी.एफ.ओ. या एस.पी., उनसे मिल करके वहां तक पहुंचायी जाती है। इन जिलों को ये 30 करोड़ रुपये अलग से दिए जाते हैं।

इसके अलावा सरकार ने ट्राइबल इलाकों में या Left-Wing extremism से प्रभावित इलाकों में Road Requirement Plan के मुताबिक 5,600 किलोमीटर सड़कें बनाने का फैसला किया है। अभी तक सिर्फ 3,000 किलोमीटर सड़कें ही बना पाई हैं, क्योंकि बाकी जगहों तक रोड बनाने में जिस सामग्री का इस्तेमाल होता है, वह पहुंचाना और लेबर को पहुंचाना मुमकिन नहीं है, क्योंकि वहां की स्थिति सामान्य नहीं है। इन सब चीज़ों को देखते हुए, जैसा हमने पहले भी बताया कि securuty measures के अलावा हम अन्य रास्ते भी ढूंढ़ रहे हैं, जिससे हम लोगों तक पहुंच सकें और आदिवासियों के स्थान तक, उनके घर तक विकास को पहुंचा सकें।

श्री बिश्वजीत दैमारी : धन्यवाद सर, मंत्री महोदय ने यहां बताया है कि जो उग्रवादी हैं, उन लोगों को mainstream में लाने के लिए गृह मंत्रालय की तरफ से Surrender-cum-Rehabilitation की एक योजना चल रही है।

सर, इसमें मेरा भी एक्सपीरिएंस है, क्योंकि ऐसे उग्रवादी समुदायों को mainstream में लाने के लिए मैंने भी भूमिका निभाई थी। Surrender-cum-Rehabilitation का जो प्रोग्राम है, इसको सफल बनाने में थोड़ी सी टेक्निकल प्रॉब्लम है। सर, मैं अपने एक्सपीरिएंस से मंत्री महोदय से अनुरोध करना चाहता हूं कि उन लोगों के लिए सबसे ज्यादा अच्छा है कि हम उन लोगों को पैरा मिलिट्री फोर्सेज और पुलिस जैसी ही किसी फोर्स में नियुक्त कर सकें। तब उनके लिए बहुत अच्छा रहेगा, लेकिन इसमें एज की थोड़ी प्रॉब्लम आती है। इसलिए उनके लिए एज में थोड़ा रिलेक्सेशन दिया जाए और हमारा डिफेंस है, सी.आर.पी.एफ., बी.एस.एफ. या स्टेट पुलिस है, अगर इन सभी को इस बात की इंस्ट्रक्शन दी जाए और उसमें अगर उनकी भर्ती करेंगे तो दो समस्याओं का समाधान हो जाएगा। एक तो मेनस्ट्रीम में आने वाले का रिहैबिलिटेशन हो जाएगा और दूसरा उन लोगों के लिए जो सिक्योरिटी की प्रॉब्लम आ जाती है, क्योंकि उनके दोस्त ही उनके ऊपर हमला करते हैं, तो इससे इन दोनों समस्याओं का समाधान हो जाएगा।

श्री सभापति : आपका प्रश्न क्या है?

श्री बिश्वजीत दैमारी : सर, उग्रवादियों की जो गतिविधियां हैं, इस विषय पर उन्हीं लोगों को पूरी जानकारी होती है। इसलिए उग्रवाद का दमन करने के लिए भी उन लोगों को, उस फोर्स को वहां काम में लगा देने से हम सफलता पाएंगे। क्या माननीय मंत्री महोदय ऐसा करेंगे?

श्री किरन रिजिजु : सर, जो सरेंडर-कम-रिहैबिलिटेशन पॉलिसी है, उसके तहत वहां जो उग्रवादी सरेंडर करता है, उनको स्टाइपेंड भी दिया जाता है और वहां फर्दर जो ऑपरेशन होता है, उसमें भी उनका सहयोग हमें मिलता है। वह जरूरी है, क्योंकि हमारा उद्देश्य उनको मेनस्ट्रीम में लाना है। सर, रिक्रूटमेंट की जो बात है, इसमें मैं आपको बताना चाहता हूं कि वह एक प्रक्रिया है। जिन लोगों आर्म्स सरेंडर किए हैं, उनको हमें डायरेक्टली सेंट्रल आर्म्ड फोर्सेज़ में लाना है, यह एक पॉलिसी मैटर है। इसमें उम्र की भी बात होती है, क्योंकि सिक्योरिटी फोर्सेज़ में काफी चीज़े देखी जाती हैं, जैसे वे सेंट्रल आर्म्ड फोर्सेज़ या स्टेट पुलिस फोर्स में सर्विस देने के लिए फिट हैं

या नहीं। ऐसे मोटे तौर पर इन सभी लोगों का हम रिक्रूटमेंट नहीं कर सकते हैं। अगर इस बारे में हम पॉलिसी बना सकते हैं कि कुछ लोगों को इसमें शामिल किया जा सकता है, अगर इस तरह की पॉसिबिलिटी होगी, तो जरूर करेंगे।

श्री बिश्वजीत दैमारी : सर, ...(**व्यवधान**)... वे लोग सामना नहीं कर पाए। ...(**व्यवधान**)... वे लोग आर्म्स सरेंडर नहीं ...(**व्यवधान**)...

MR. CHAIRMAN : Mr. Daimary, please sit down. ...*(Interruptions)*... You discuss that with the hon. Minister.

माओवादी हमलों में जान गंवाने वाले सुरक्षाकर्मियों के परिवारों को प्रदत्त मुआवज़ा-राशि

*505. **श्री विजय गोयल** : क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले पांच वर्षों के दौरान, माओवादी हमलों में कितने सुरक्षाकर्मियों की मौत हुई है;

(ख) क्या इन सभी सुरक्षाकर्मियों के परिवारों के पर्याप्त मुआवजा-राशि मिल चुकी है;

(ग) ऐसी घटनाओं में जान गंवाने वाले सुरक्षाकर्मियों को मुआवजा-राशि का भुगतान किये जाने संबंधी प्रावधानों का ब्यौरा क्या है; और

(घ) क्या इस मुआवजा-राशि वृद्धि किए जाने से संबंधित कोई प्रस्ताव सरकार के विचाराधीन है?

गृह मंत्रालय के राज्य मंत्री (श्री किरन रिजिजू) : (क) से (घ) एक विवरण सदन के पटल पर रख दिया गया है।

विवरण

(क) गत पांच वर्षों और चालू वर्ष (दिनांक 31.07.2014 तक) के दौरान माओवादी हमलों में मारे गए सुरक्षा बल कार्मिकों की संख्या निम्नलिखित है:-

वर्ष	मारे गए सुरक्षा बल कर्मी
2009	317
2010	285
2011	142
2012	114
2013	115
2014 (31.07.2014 तक)	61

(ख) और (ग) कार्रवाई में मारे गए केन्द्रीय सशस्त्र पुलिस बलों (सी.ए.पी.एफ.) के कर्मियों के निकटतम संबंधी को 15 लाख रुपये की अनुग्रह मुआवजा राशि का भुगतान किया जाता है। इसके अलावा, नक्सली हमलों में मारे गए सुरक्षा कर्मियों के परिवारों को अनुग्रह-राशि के भुगतान और मारे गए पुलिस कर्मियों के निंकटतम सबंधी को सरकारी नौकरी में अनुकंपा नियुक्ति के लिए राज्य सरकारों की अपनी स्वयं की नीतियां हैं। इसके अतिरिक्त, सुरक्षा संबंधी व्यय